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C.A.No. 6049 OF 2002  
ITEM No.41

Court No. 7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.6049/2002

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant (s)

VERSUS

RAMESH CHANDRA PANDIYA

Respondent (s)

(Prayer for interim relief)

Date : 18/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE S.B. SINHA

For Appellant (s) Mr. Sudhir Kulshreshtha,Adv.

For Respondent (s) Mr. Syed Shahid Hussain Rizvi,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Learned counsel for the respondent is allowed two weeks' time for filing counter. Rejoinder, if any, within two weeks, thereafter. List after four weeks.

.SP1

(Neena Verma)  
Court Master

(K.K. Chadha)  
Court Master